

Form B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
AVENTURA COMPONENTS PRIVATE LIMITED**

SR. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Aventura Components Private Limited
2.	Date of incorporation of corporate debtor	22 nd September 1997
3.	Authority under which corporate debtor is incorporated registered	ROC – DELHI & HARYANA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51505DL1997PTC089785
5.	Address of the registered office and principal office (if any) of corporate debtor	A 1/152 Main IGNOU Road Neb Sarai, New Delhi, Delhi - 110068
6.	Date of closure of Insolvency Resolution Process	5 th January 2024
7.	Liquidation commencement date of corporate debtor	Date of Order: 5 th January 2024 Date of Receipt of Order: 15 th January 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. ANIL KUMAR MITTAL IBBI/IPA-003/N-00305/2020-2021/13289
9.	Address and e-mail of the liquidator, as registered with the Board	Address: House No. 212/2, Street No. 4, Padam Nagar, Kishan Ganj, Near Hindi Academy Padam Nagar, North, National Capital Territory of Delhi – 110007 Email Id: fcs.akmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: FF, H-35 Jangpura Extension, New Delhi – 110014 Email Id: cirp.aventuracomp@gmail.com
11.	Last date for submission of claims	14 th February 2024 (30 days from the date of receipt of order)

Notice is hereby given that the National Company Law Tribunal New Delhi Bench VI has ordered the commencement of liquidation of the **Aventura Components Private Limited** on **05th January 2024** and the Receipt of order is **15th January 2024**.

The stakeholders of **Aventura Components Private Limited** are hereby called upon to submit their claims with proof on or before **14th February 2024** to the liquidator at the address mentioned against item No.9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Sd/-

ANIL KUMAR MITTAL

Liquidator in the matter of

Aventura Components Private Limited

IBBI/IPA-003/N-00305/2020-2021/13289

AFA: AA3/13289/02/121124/301009

Valid till 12-Nov-2024

Date: 19th January 2024

Place: Delhi

